

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

IA 1424/2020 IA 999/2021 IA 2500/2021 IA 1655/2022 In

C.P. (IB)/1385(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **30.10.2023**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED**
 V/s RELIANCE INFRATEL LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Ms. Sneha Phene, Advocate i/b M. V. Kini Law Firm appeared for the Best.
2. Mr. Madhav Kanoria, Advocate i/b Cyril Amarchand Mangaldas appeared for the Resolution Applicant.
3. Ms. Kriti Kalyani, Advocate i/b Shardul Amarchand Mangaldas appeared for the Erstwhil RP.
4. Mr. Pandya, Advocate i/b Ms. Swapna Ghokhale, Advocate appeared for the Income Tax Department in IA No. 1655/2022.

IA Nos. 1424/2020, 2500/2021, 1655/2022 -

1. Heard Counsel appearing for the parties and **Reserved for Order**.
2. Parties are directed to supply the copies of the synopsis, pleadings and applications (excluding annexures) in word copy format on email id.

ncltmum001@gmail.com.

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IA No. 999/2021-

5. Learned Counsel for the Resolution Applicant seeks one-week time to file affidavit in compliance of previous order.
6. The BEST Electricity shall not disconnect the electricity till disposal of this application.
7. RP has to respond, failing which this Bench shall take appropriate action against him.
8. List this IA on 01.12.2023 for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna